



CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

O. A. NO. 680/2003

M. A. NO. 683/2003

Tuesday, this the 16th day of December, 2003

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri S. A. Singh, Member (A)

1. Mr. N.S. Rana,
House No. 54,
Pocket F-19,
Sector VIII,
Rohini,
Delhi-110085.
2. Mr. Nand Gopai,
156, Village New Usmanpur,
Delhi-110053.
3. Mr. M.C. Sharma,
C-2/319, Yamuna Vihar,
Delhi-110053.
4. Mr. Sudhir Jain,
402, New Swastik Apartments,
Sector-IX,
Rohini,
Delhi-110055.
5. Mr. Dharam Pai,
44-D, Siddhartha Extension,
New Delhi.
6. Mr. M. Kumar,
198, Mohammad Pur Government Quarters,
New Delhi-110066.

.. Applicants

(By Advocate: Shri S. Sunil for Shri C. Hari Shanker)

Versus

1. Union of India through
the Chief Secretary,
Govt. of NCT of Delhi,
Players Building,
I.P. Estate,
New Delhi-110002.
2. Commissioner,
Transport Department,
Govt. of NCT of Delhi,
5/9, Underhill Road,
Delhi-110 054.

.. Respondents

(By Advocate: Sh. Ajesh Luthra)

O R D E R (ORAL)

Shri Justice V.S. Aggarwal:

Learned counsel for applicants states that he



(2)

would like to withdraw the petition with liberty to challenge the Notification of the Central Government dated 1st July, 1989 as amended from time to time, which has not been challenged in the present petition.

2. Allowed as prayed. Subject to aforesaid, dismissed as withdrawn.



(S.A. Singh)
Member (A)



(V.S. Aggarwal)
Chairman

/kdr/